

Central Administrative Tribunal
Principal Bench

O.A.No.120/2003

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 22nd day of January, 2003

Kiran Pal Solanki
s/o Sh. Kamal Singh
c/o Shri Manjeet
r/o H.No.185, 1st Floor
Golf Links
New Delhi - 110 003. Applicant
(Applicant in person)

Vs.

The Director General (A)
Customs & Central Excise
R.No.107 & 172, C.R.Building
I.P.Estate
New Delhi. Respondent

O R D E R(Oral)

By Shri Shanker Raju, M(J):

Applicant was appointed as Casual Labour w.e.f. 18.10.2001 and continued till 2002. By an order dated 3.10.2002 his services have been dispensed with. Being aggrieved, applicant has filed representation, which has not been considered, he filed OA 2823/2002. The aforesaid OA was withdrawn. He made another representation dated 7.11.2002 which has not yet been disposed of, giving rise to the present OA.

2. Applicant also states that one Shri Pramod Kumar was appointed as casual labour on 1.9.2002 in place of applicant.

3. In this view of the matter, ends of justice would be met, if a direction is issued to respondent to dispose of the representation filed by

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applicant on 7.11.2002 by passing a detailed and speaking order to applicant, within two months from the date of receipt of a copy of this order. I order accordingly. No costs.

Let a copy of this order along with a copy of the OA be sent to the respondent.

S. Raju
(Shanker Raju)
Member(J)

/rao/